

ploration in the hypersubsidence basin in the State of West Bengal;

(a) whether oil exploration has also been taken in hand in Andaman and Nicobar Islands, if so, the present position in this regard; and

(c) whether the know-how and expertise in possession of Oil India is being utilised for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) Such steps have been taken by the ONGC.

(b) Geological field parties of the ONGC have carried out field surveys over exposed areas in the Islands of Andaman and Nicobar.

(c) No, Sir. The operations of the Oil India Ltd., are in north-eastern India in areas assigned to them in the past.

#### TEMPORARY SGI/STES IN DELHI DIVISION

1737. SHRI SANDA NARAYAN-APPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a number of SGI/STES are working in a temporary capacity for the last six to seven years in the Delhi Division of Northern Railway; and

(b) if so, the time by when they are likely to be confirmed?

THE MINISTER FOR RAILWAYS (SHRI L. N. MISHRA): (a) Yes.

(b) Since 1963 selections have been delayed on account of disputes about seniority and Court cases.

Recently a selection has been held but the full panel could not be announced in view of a writ petition pending in the Delhi High Court. Confirmation has to await final declaration of the panel after the Court gives a decision.

#### SETTING UP OF GENERATING UNITS TO MEET POWER SHORT-

1738. SHRIMATI SITA DEVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railways are considering to set up their own generation units at key points to meet power shortage; and

(b) if so, the details of the proposal under consideration and when a final decision in this regard is likely to be taken?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) Yes, the matter is under examination.

(b) No specific projects have been finalised so far.

#### COMMENDATION OF NATIONAL WATER GRID IN INDIA BY U.N.

1739. SHRI SITARAM JAIPURIA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the United Nations Secretary General has commended the proposed National Water Grid in India and has suggested to other nations also to study and apply it in their respective countries; and

(b) if so, the name of the country/countries which have approached the Government of India in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b) The Secretary General of the United Nations, in his address at the inauguration of the 3rd session of U.N. Committee on National Resources on 6-2-1973 at New Delhi referred to the pioneering role of India in the field of water grid and draw the attention of the deleter] English translation.

gates to the bold example of long-term planning illustrated by the proposed Indian National Water Grid. He expressed the hope that the delegates would have the opportunity to examine and discuss this project.

The delegates to the U.N. Seminar on Water Resources Administration and Third Session of U.N. Committee on National Resources showed interest in the plan for the Indian National Water Grid, drawn up so far from office studies, and available information of the scheme was made available to them.

The Government of Venezuela has approached Government of India for supplying them all the technical and non-technical material available on the proposed Ganga-Cauvery Link which is a component of the proposed National Water Grid.

1740. [Transferred to the 28th March, 1973.]

#### t [DISPOSAL OF CASES IN HIGH COURTS

1741. SHRI SURAJ PRASAD: Will the

उच्च न्यायालयों में मुकदमों का निपटारा

1741. श्री सुरज प्रसाद : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1972 के अन्त तक देश के विभिन्न उच्च न्यायालयों में कितने-कितने मामले विचाराधीन पड़े थे ;

(ख) जनवरी, 1973 में कितने मामले निपटारे गये थे ; और

(ग) लम्बित मामलों को शीघ्रता से निपटाने के लिये क्या कदम उठाये गये हैं ?

Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of pending cases at the end of the year 1972 in the various High Courts in the country;

t [ ] English translation

(b) the number of cases disposed of in January, 1973; and

(c) the steps taken for the early-disposal of the pending cases?]

विधि, न्याय और कम्पनी कार्य मंत्री  
(श्री एच० आर० गोखले) : (क) विवरण संलग्न है (विवरण I)

(ख) उपलब्ध जानकारी देने वाला विवरण संलग्न है (विवरण II)

(ग) विवरण संलग्न है (विवरण III)

#### विवरण I

1972 के अंत में लम्बित मामलों की संख्या

उच्च न्यायालय	संख्या
1. इलाहाबाद	78,617
2. आंध्र प्रदेश	19,527
3. बम्बई	41,442
4. कलकत्ता	70,820
5. दिल्ली	16,761
6. गोहाटी (भूतपूर्व आसाम और नागालैंड)	5,796
7. गुजरात	12,560
8. हिमाचल प्रदेश	1,564
9. जम्मू कश्मीर	1,726
10. केरल	29,353
11. मध्य प्रदेश	20,653
12. मद्रास	32,678
13. मैसूर	10,727
14. उड़ीसा	6,470
15. पटना	23,704
16. पंजाब और हरियाणा	25,150
17. राजस्थान	13,359